



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2010-11/583

RPCD.CO RRB.AML.No. 15003 /03.05.28(A)/2010-11

June 28, 2011

The Chairmen

All Regional Rural Banks (RRBs)

Dear Sir,

List of Terrorist Individuals / Organisations - under UNSCR 1267(1999) and 1822(2008) on Taliban / Al-Qaida Organisation

Please refer to our circular letter [RPCD.CO.RRB.AML.NO.14878 /03.05.28 \(A\)/2010-11 dated June 24, 2011](#). We have since received from Government of India (Ministry of External Affairs) copy of note dated June 23, 2011 forwarded by the Chairman of UN Security Council's 1267 Committee ([copy enclosed](#)) regarding changes made in the Consolidated List of Individuals and entities linked to Al-Qaida and Taliban.

2. RRBs are required to update the consolidated list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name of the proposed customer does not appear in the list. Further, RRBs should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. RRBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our circular [RPCD . CO. RRB. No. 39 / 03.05.33\(E\) /2009-10 dated November 05, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated November 05, 2009, mentioned above.

5. The complete details of the said consolidated list are available on the UN website:
<http://www.un.org/sc/committees/1267/consolist.shtml>

6. Compliance Officer/Principal Officer should acknowledge receipt of this letter to our Regional Office concerned.

Yours faithfully

(V.S.Vagad)
Assistant General Manager

Encls: as above